

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 371/MP/2022

- Subject : Petition for approval of additional expenditure on Renovation and Modernization of ESP at Mejia Thermal Power Station Unit-1,2 & 3 having an installed capacity of 630 MW in compliance of Ministry of Environment and Forest and Climate Change, Government of India Notification dated 7.12.2015.
- Petitioner : Damodar Valley Corporation
- Respondents : WBSEDCL & 2 ors.
- Date of Hearing : **11.4.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Parties Present : Shri Venkatesh, Advocate, DVC
Shri Ashutosh Srivastava, Advocate, DVC
Shri Nihal Bhardwaj, Advocate, DVC
Shri Siddharth Nigotia, Advocate, DVC
Shri Shivam Kumar, Advocate, DVC
Shri Rajiv Yadav, Advocate, DVPCA

Record of Proceedings

During the hearing, the learned counsel for the Petitioner made preliminary oral submissions, in support of the prayers in the Petition.

2. The learned counsel for the Objector, DVPCA, objected to the preliminary submissions of the learned counsel for the Petitioner and submitted that DVPCA may be granted time to file its objections.

3. After hearing the learned counsel for the parties, the Commission directed as under:

(a) Admit and Issue Notice.

(b) The Petitioner is directed to submit the following additional information after serving copy on the Respondents, on or before, **12.5.2023**:

- i. The actual Particulate Matter (PM) emission details submitted to CPCB / MoEF&CC and CEA for each unit of the generating station, in terms of*



'point 5' of Environmental Clearance, particularly, from 2016 onwards, along with conditions of such values recorded;

- ii. The actual conditions associated with the PM values recorded of 455.9 mg/Nm³, 469.3 mg/Nm³ and 334.3 mg/Nm³ for unit I, II and III, respectively. Also, furnish the reasons for considering higher flue gas flow (m³ / sec) and higher temperature (°C), than designed values, in the DPR enclosed with the Petition;*
- iii. The P.G test report of existing ESP with design and worst coal;*
- iv. The details regarding the design efficiency and actual efficiency of ESP for each unit, no. of total fields, no. of stand by fields, no. of fields in service etc. and compliance of 'point 3' of Environment Clearance, CPCB's Emission Regulations, 1984 and Regulation 7(16)(a) of CEA (Technical Standards for Construction of Electrical Plant & Electric Lines), 2010; and*
- v. Provide details regarding the envisaged list of components upgradation/replacement in nature and list of components new in nature, along with their estimated cost.*

(c) The Respondents/Objector shall file its replies/objections, on or before **31.5.2023**, after serving copy on the Petitioner, who may, file its rejoinder, if any, by **12.6.2023**. The parties shall complete pleadings within the due dates mentioned and no extension of time shall be granted.

4. The matter shall be listed for hearing on **6.7.2023**.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

